BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 169/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU

MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

Name of the Company:

Riverside Industries Ltd

V/s.

Omni Dyechem Exports Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Anish shah (pcs)

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<u>ORDER</u>

Learned Advocate Mr. Akshat Khare i/b Monson LE Experts present for Applicant.

None present for Respondent.

Conto on par (2)

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of November, 2017.

ORDER



Learned PCS Mr. Anish Shah present for Operational Creditor/Petitioner. None present for Respondent.

Proof of dispatch of copy of petition filed.

Petitioner is directed to file proof of service of petition.

Petitioner is directed to file authorisation given by Operational Creditor to the director issued notice under section-8 of the code to the Corporate debtor.

Petitioner is directed issue notice of date of hearing along with copy of this order to the Corporate Debtor.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 24.11.2017 for objections of Respondent if any, and for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of November, 2017.